

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.
PRINCIPAL BENCH – COURT NO.III**

Service Tax Appeal No.52478 of 2018

[Arising out of Order-in-Appeal No.82(SM)ST/JPR/2018 dated 02-01-2018 passed by the Commissioner (Appeals), Central Excise and Central Goods and Service Tax, Jaipur]

M/s.Lead Security Services

44, Ayodhya Colony, Heerapura,
Opp. Chitrakoot Colony, Ajmer Road,
Jaipur, Rajasthan-302 021.

Appellant

Versus

**Commissioner, Central Excise & Central
Goods and Service Tax,**

NCR Building, Statue Circle,
C-Scheme,
Jaipur, Rajasthan.

Respondent

APPEARANCE:

None for the appellant.

Shri Harsh Vardhan, Authorised Representative for the Respondent.

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No.51486/2023

DATE OF HEARING/DECISION:17.10.2023

BINU TAMTA:

It has been submitted by both the sides that the matter has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 .
The appeal is accordingly dismissed.

[Order dictated and pronounced in open court]

**(Binu Tamta)
Member (Judicial)**

**(P.V. Subba Rao)
Member (Technical)**

Ckp.

